

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) No Sir. In 2011-12, notices were sent to 21,493 associations, who were found to have not submitted Annual Return under Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) for the years 2006-07, 2007-08 and 2008-09. In 2014, notices have been issued to 10343, associations who have not filed annual returns for 2009-10 to 2011-12.

(b) and (c) Adverse reports were received from intelligence agencies against NGOs such as Tuticorin Diocesan Association, Tuticorin, East Coast Research and Development Trust, Thoothukudi, Centre for promotion and Social Concerns, Madurai and Greenpeace India Society, Chennai. Based on inspections/investigations, the FCRA registration of Tuticorin Diocesan Association and Centre for Promotion and Social Concern were suspended and their bank accounts frozen. FCRA registration of East Coast Research and Development Trust was cancelled.

Encroachment on footpaths in Delhi

223. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether most of footpaths in Delhi are either encroached or blocked, forcing pedestrian to walk on the roads, endangering their lives;

(b) whether Delhi Police is entrusted with the responsibility to remove encroachments from footpaths;

(c) whether footpath from Sector-1 to Som Vihar, R.K. Puram (Tamil Sangam Marg) is totally encroached; and

(d) if so, the details of action taken by Delhi Traffic Police in close co-ordination with concerned civic/road agencies for removal of encroachments from footpaths and roads under section 83/97 of DP Act and Section 283 of IPC to facilitate pedestrians with hassle-free passage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As and when any encroachment on footpaths and right of way of the roads is noticed, action is taken by the concerned agency (NDMC/MCDs/Delhi Cantt. Board) as per law.

(b) Delhi Police has informed that as and when any instance about illegal encroachment comes to notice, the concerned land owning agency is informed about illegal encroachment. Besides this, the Delhi Police provides assistance to the concerned civic agencies in removal of any kind of encroachment on public land and legal action is taken as per law in case any encroachment is noticed.

(c) As and when any encroachment is noticed, action is taken by Delhi Police as per law. The details of action taken against the encroachers by Delhi Police in the area of Sector-1 to Som Vihar (Tamil Sangam Marg) during the year 2012, 2013, 2014 and 2015 (upto 15.2.2015) under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	10	01
2013	02	—
2014	07	—
2015 (upto 15.02.2015)	—	—

(d) The details of action taken against the encroachers in Delhi under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	5313	740
2013	5317	1107
2014	3814	2115
2015 (upto 15.02.2015)	220	287

Besides this, Delhi Traffic Police in association with the local bodies and local police regularly participates in drives conducted for removal of encroachment from footpaths and roads to facilitate smooth flow of traffic.

Ban on sale of acid

224. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has asked States to ban sale of acid in the wake of rising incidents of attacks on women using the chemical and has also asked States to frame laws to make this crime a non-bailable offence;

(b) if so, the details thereof along with details of the States who have not framed laws in the matter till date;

(c) whether acid is still available easily in the market and acid sellers are not maintaining register on personal information about buyers;